

(b) if so, the reasons therefor ;

(c) whether Government of Andhra Pradesh has requested for separate T V. channel for education purpose ; and

(d) if so, action taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : (a) and (b). The high power transmitter Vijayawada, which had been functioning on reduced power of 1 Kilowatt since March, 1984, has been energised on its full rated power of 10 Kilowatts (at Kondapalli hills) with effect from 22nd November, 1986. There was some delay in installation and commissioning of the transmitter at Kondapalli hills due to delay in availability of the site owing to dereservation from forest area and construction of approach road.

(c) No, Sir. No specific request to this effect has been received.

(d) Does not arise.

Productivity from Disease Affected Coconut Growing Areas

4148. SHRI H. B. PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the emphasis on improved technique for achieving better productivity from disease-affected coconut growing areas has yielded any results ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). No detailed survey has been conducted to assess the impact of adoption of improved techniques in disease affected coconut growing areas. However, according to studies conducted by Indian Council of Agricultural Research in diseased coconut gardens (Rainfed) there was

an average increase of 54% in yield in two years by the adoption of improved management practices.

[Translation]

Unauthorised Construction By D.D.A. In Village Adakpur, Delhi

4149. SARI NARAYAN CHOUBEY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether 8.69 acre of land in village Adakpur, Bagh Mochi, New Delhi is in 'Lal Dora,';

(b) whether this land has been unauthorisedly occupied by the people of village as well as by the DDA ;

(c) if so, whether unauthorised occupation will be got vacated and village land restored ;

(d) whether area of land under 'lal dora' has been specified in each village of Delhi and the people of the village have a right to settle there ; and

(e) if so, the reasons for which area of 'lal dora' land of village Adakpur, Bagh Mochi has been reduced ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (e). Entire land of village Arakpur Bagh Mochi, including abadi comprising field No. 224 measuring 9 acres was acquired in the year 1911 for extension of Delhi as Capital and the owners of the land have been paid compensation thereof. Accordingly no lal dora was left in this village although, it has been specified and is existing in other villages where the abadi areas have not been acquired. In the year 1935, people belonging to weaker sections were allowed to reside on a part of this land enclosed by an old boundary wall on payment of Chullah Tax. The remaining area was also encroached upon by residents of the area and some other people. It has been decided to regularise the possession of original Chullah Tax payers.